

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)

APPEAL NO. 32 OF 2019 &
IA NO. 101 OF 2019

Dated: 6th February, 2019

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

Indian Wind Power Association (IWPA) ... Appellant(s)

Vs.

Maharashtra Electricity Regulatory Commission & Ors. ...Respondent(s)

Counsel for the Appellant(s) : Mr. Sanjay Sen, Sr. Adv.
Ms. Swapna Seshadri
Ms. Neha Garg

Counsel for the Respondent(s) : Mr. S.K. Rungta, Sr. Adv.
Mr. Buddy A. Ranganadhan
Mr. Shivasankar for R-1

Mr. G. Umapathy
Mr. Udit Gupta for R-2

ORDER

Admit.

At the request of learned senior counsel appearing for the Respondent No.1 and 2, four weeks' time is granted to file the reply in the main Appeal i.e. on or before 08.03.2019 after duly serving copy to the other side. Thereafter, rejoinder, if any, may be filed within two weeks' time i.e. on or before 25.03.2019 after duly serving copy to the other side.

IA NO. 101 OF 2019

Post the IA for Stay on **18.02.2019** and the main Appeal on **28.03.2019**. In the meantime, the learned senior counsel for the respondents are directed to file their respective replies to the IA for Stay after duly serving copy to the other side.

(Ravindra Kumar Verma)
Technical Member
mk/bn

(Justice N.K. Patil)
Judicial Member